

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00142/2014      Decided on: 21.02.2014.**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)**

Surinder Kumar Ex-LDC son of Sh. ChirANJI R/O House No. 1634, Adarsh Nagar, VPO Naya Gaon, Tehsil Khara District SAS Nagar (Pb.)

**.....Applicant  
Versus**

1. Union of India through the Director General, Employees' State Insurance Corporation, Panchdeep Bhawan, Head Quarters Office, CIG Marg, New Delhi -110002.
2. The Commissioner (P&A), Employees' State Insurance Corporation, Panchdeep Bhawan, Head Quarters Office, CIG Marg, New Delhi -110002.
3. The Regional Director, Employees' State Insurance Corporation, (Ministry of Labour & Employment, Govt. of India) 10, B-Radha Bhawan, Shastri Nagar, Jammu (J&K) - 180004.
4. Regional Director, Regional Office, Employees' State Insurance Corporation, Sector 19-A, Chandigarh.

**.....Respondents**

Present: Mr. K.S. Sidhu, counsel for the applicant  
Mr. R.K. Sharma, counsel for the respondents

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. This matter, which is otherwise cognizable by a DB, is taken up for hearing with the consent of the learned counsel for the parties.



2. By means of the present O.A., the applicant has sought quashing and setting aside of impugned shown cause notice(Annexure A-3), charge sheet (Annexure A-5), final report (Annexure A-7), Departmental Inquiry report (Annexure A-9), termination order (Annexure A-12) and order dated 05/06.03.2013 (Annexure A-15). He further prayed for issuance of a direction to the respondents to reinstate him into service from due date with all consequential benefits.
3. Learned counsel for the applicant submits that the applicant, at the first instance, approached the respondents by way of representations (Annexures A-14, A-16, A-18 and A-19) for redressal of his grievance but no decision, whatsoever, has been communicated to him in that regard. Learned counsel further submits that the applicant would be satisfied if the O.A. is disposed of with a direction to the respondents to take a view on his aforesaid representations within a time-frame.
4. In view of the limited prayer made on behalf of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. R.K. Sharma, learned counsel, who is having advance notice, appears. He states that he has no objection to the disposal of the case in the suggested manner.

5. Accordingly, the O.A. is disposed of in limine, with a direction to the respondents to take a view on the representations (Annexures A-14, A-16, A-18 and A-19), in accordance with law, within a period of three months from the date of receipt of a copy of this order. No costs.

6. Needless to say, I have not commented upon the merits of the case.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**PLACE: Chandigarh  
Dated: 21.02.2014**

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